FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
For the Attention of the Stakeholders of **EVORISE LIMITED (Under Voluntary Liquidation)**

RELEVANT PARTICULARS	
Name of Corporate Person	**EVORISE LIMITED**
Date of Incorporation of Corporate Person	08th December 2004
Authority under which corporate person is incorporated / registered	Registrar of Companies, Delhi
Corporate Identity No. / Limited Liability Identity No. of corporate person	CIN - U72300HR2004PLC083875
Address of the registered office and principal office (if any) of corporate person	C-3, C-944, Block-C, Sushant Lok Phase-I, Sector-43 , Basai Road, Haryana, India - 122001.
Liquidation Commencement Date of Corporate Person	11th May 2026
Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Rahul Jindal Designated Director M/s IRR Insolvency Professionals Private Limited Address: 6772/2, Dev Nagar, DB Gupta Road, Karol Bagh, Delhi-110005 Reg No.- IBBI Registration No. - IBBI/IPE-0001/IPA-1/ 2025-26/ 50096 E-mail Id: evorisevliq@gmail.com, irrinsolvencyprofessional@gmail.com
Last Date for Submission of Claims	10th June 2026

Notice is hereby given that the **Evorise Limited** has commenced voluntary liquidation on **11th May 2026.**

The stakeholders of **Evorise Limited** are hereby called upon to submit a proof of their claims, on or before **10th June 2026**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Rahul Jindal
Designated Director
M/s IRR Insolvency Professionals Private Limited
Voluntary Liquidator
In the matter of Evorise Limited
Reg No.- IBBI Registration No. - IBBI/IPE-0001/IPA-1/ 2025-26/ 50096
(AFA valid till 30.06.2026)

Date: 13.05.2026
Place: Delhi

smc finance

Moneywise Financial Services Pvt. Ltd.
www.smcfinance.com (Company / MWFSPL)

Reg Office: 11-6B, Shanti Chambers, Pusa Road, New Delhi – 110005 | CIN : U51909DL1996PTC353582

GOLD AUCTION NOTICE

The borrowers, in specific and public in general, are hereby notified that the public auction of the gold ornaments pledged in the below accounts who have defaulted in payment of the due amount or have failed to provide the required margin, despite repeated being notified by registered letters, is proposed to be conducted at the registered office of Company on **28th May'26 from 11 AM** onwards. Change in venue and date of auction, if any, will be displayed at the auction centre. Unauctioned items shall be auctioned on subsequent working days after displaying the details on Company website (www.smcfinance.com) or auction centre. Please read the complete terms and conditions ("T&C") pertaining to this public auction, by checking the following web link https://www.smcfinance.com/gold-loan.php

List of Pledges: Branch Name: Loan account numbers-**Chanderlok Branch** - GLD2600910, GLD2656454, GLD2626165, GLD2638491, GLD2622828, GLD2652533, GLD2670528, GLD2654145, **Mubarakpur Branch** - GLD2670982, GLD2607727, **Palam Colony** - GLD2699439, GLD2659346, **Vishwas Nagar Branch** - GLD2658587, GLD2664717, GLD2686634, GLD2626695, GLD2643423, GLD2648031, **Rohini Sec-16** - GLD2654539, GLD2629786, GLD2631898, GLD2693715, GLD2655026, GLD2608752, **Maujpur Branch** - GLD2699425, GLD2606584, GLD2684579, GLD2654932, GLD2664972. The bidders are requested to submit the tender form and deposit earnest money deposit of ₹ 50,000/- by way of RTGS/NEFT/IMPS/DD. This amount is refundable in the event of an unsuccessful bid. The bidders must carry their valid PAN Card / ID Card and authority letter at the auction venue. For details contact (M: 7026000426)

Place: Delhi — Authorized Officer
Date: 13-05-2026 — Moneywise Financial Services Pvt. Ltd.

Form No. INC-26

[[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]

Before the Central Government
Regional Director, Northern Region - I, Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of Companies(Incorporation) Rules,2014

AND

In the matter of SPS Green Enviro Private Limited having its Registered office at 123-127, 1st Floor, Durga Tower, RDC, Ghaziabad - 201001, Uttar Pradesh
[CIN: U35200UP2026PTC240565] .....Petitioner

Notice is hereby given to the General Public that the Company proposes to make Application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of Clause II of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on Monday, 20th April, 2026 to enable the Company to change its Registered Office from, "Ghaziabad in State of Uttar Pradesh" to "Gurgaon in State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region - I, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, New Delhi - 110003 within fourteen days from the date of publication of this notice with a copy to the applicant company at its Registered office at the address mentioned below:

"123-127, 1st Floor, Durga Tower, RDC, Ghaziabad-201001, Uttar Pradesh"

For and on behalf of the Applicant
For SPS Green Enviro Private Limited
Sourav Agarwal
(Director)
DIN: 03594614
Address - House No. 1103, 11th Floor, Tower-H, Imperia Esfera, Sector- 37C, Sadar Bazar, Gurgaon, Haryana - 122001

Date: 09.05.2026
Place: Ghaziabad

Form no INC-26

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

Before the Central Government
Northern Region Directorate I
MINISTRY OF CORPORATE AFFAIRS B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi – 110003

In the matter of sub-section (4) of section 13 Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **RECROSOFT TECHNOLOGIES PRIVATE LIMITED** having its registered office at 6/153,52 Media Enclave, Vaishali, Ghaziabad, Uttar Pradesh, India, 201010
CIN: U72300UP2012PTC052902
... Applicant Company

Notice is hereby given to the General Public that the Company proposes to make an application to the Regional Director, Delhi, Northern Region Directorate I, under Section 13 of the Companies Act, 2013, seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extraordinary General Meeting held on 10th April, 2026 to enable the company to shift its Registered Office from "The State of Uttar Pradesh" to "The State of Karnataka" within the jurisdiction of Registrar of Companies, Bangalore.

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing Investor Complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Delhi, Northern Region Directorate I, New Delhi, at the address B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi – 110003, within Fourteen days from the date of publication of this notice with a copy to the petitioner company at its registered office at the address mentioned above.

For and on behalf of the applicant
RECROSOFT TECHNOLOGIES PRIVATE LIMITED
Sd/-
SUCHITA RASTOGI
Director
DIN: 03490340

Date: 13.05.2026
Place: Ghaziabad

INDO COTSPIN LIMITED

Regd. Office: 78 K.M. Mile Stone, NH-44, G.T. Road, Village: Jhattipur Opp.ICD-Jhattipur, Panipat-132103 Haryana (India)
CIN: L17111HR1995PLC032541 | **EMAIL ID:** info@indocotspin.com , 9896034879

STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 31ST MARCH 2026

(Rs.In Lakhs)

Sl. No.	Particulars	Current/ Quarter Year ending	Year ended figures	Corresponding 3 months ended in the previous year
		31/03/2026	31/03/2026	31/03/2025
1.	Total Income from Operations	596.70	2461.85	2528.42
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	-2.77	1.14	56.08
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	-2.77	1.14	56.08
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	-2.84	-0.87	40.05
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	0	0	0
6.	Equity Share Capital (Face Value Rs. 10- each)	714.08	714.08	714.08
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-2.84	-0.87	40.05
8.	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) - 1. Basic: 2. Diluted:	0.00	0.00	0.58

Notes:
1. The above is an extract of the detailed format of quarterly/annual financial results filed with the stock exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly & year to date financial results are available on the Stock Exchange website (**www.bseindia.com**) and the company's website (**www.indocotspin.com**)
2. The above results were reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 12th May 2026

For and on behalf of Indo Cotspin Limited
Sd/-
Bal Kishan Aggarwal
Managing Director
DIN:00456219

Date: 12-05-2026
Place: Haryana

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF EVORISE LIMITED (UNDER VOLUNTARY LIQUIDATION)

RELEVANT PARTICULARS

1	Name of Corporate Person	EVORISE LIMITED
2	Date of Incorporation of Corporate Person	08th December 2004
3	Authority under which corporate person is incorporated / registered	Registrar of Companies, Delhi
4	Corporate Identity No. / Limited Liability Identity No. of corporate person	CIN - U72300HR2004PLC083875
5	Address of the registered office and principal office (if any) of corporate person	C-3, C-944, Block-C, Sushant Lok Phase-I, Sector-43 , Basai Road, Haryana, India - 122001.
6	Liquidation Commencement Date of Corporate Person	11th May 2026
7	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Rahul Jindal Designated Director M/s IRR Insolvency Professionals Private Limited Address: 6772/2, Dev Nagar, DB Gupta Road, Karol Bagh, Delhi-110005 Reg No.- IBBI Registration No. - IBBI/IPE-0001/IPA-1/ 2025-26/ 50096 E-mail Id: evoriseviiq@gmail.com, irrinsolvencyprofessional@gmail.com
8	Last Date for Submission of Claims	10th June 2026

Notice is hereby given that the Evorise Limited has commenced voluntary liquidation on 11th May 2026.

The stakeholders of Evorise Limited are hereby called upon to submit a proof of their claims, on or before 10th June 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Rahul Jindal
Designated Director
M/s IRR Insolvency Professionals Private Limited
Voluntary Liquidator
In the matter of Evorise Limited
Reg No.- IBBI Registration No. - IBBI/IPE-0001/IPA-1/ 2025-26/ 50096
(AFA valid till 30.06.2026)

Date: 13.05.2026
Place: Delhi

Notice of Loss of Share Certificate

UNIT: GE VERNOVA T&D INDIA LIMITED

Registered Office: A-18, First Floor, FIEE Complex, Okhla Industrial Area, New Delhi, Delhi-110020. Ph: 01141610660.
Email: secretarial.compliance@gevernova.com

NOTICE is hereby given that the certificate in respect of below mentioned equity shares of the Company have been lost / misplaced/stolen and legal heir of holder of the said shares applied to the Company to issue of duplicate share certificate in lieu of the original Share Certificate.

Folio No.	Share Certificate No.	No. of Shares	Distinctive No. From	Distinctive No. To	Name of Registerd Holder
03197762	251879	200	7132776	7132975	M J SHETTY

Any person, who has a claim in respect of the said shares, should lodge such claim with the Company at its Registered Office within 15 days from publication of this notice, failing which the Company will proceed to issue duplicate share certificates without further intimation.

Mangaluru **12.05.2026** **PRAKASHA KARKALA**

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pnb Housing Finance Limited

REGD. OFFICE : 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, PH : 011-23357171, 23357172, 23705414, Website : www.pnbhousing.com

BRANCH ADDRESS: Ground Floor, D-2, Sector - 3, Noida (U.P.) - 201301

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice/s.

The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. **The borrowers' attention is invited to provisions of Sub-section (8) of Section13 of the Act, in respect of time available, to redeem the secured assets.**

Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Demand Notice Date	Amount Outstanding	Date of Possession Taken	Description Of The Property Mortgaged
HOU/NOI/1 118/602680 B.O.: Noida	Mr. Sanjeev Kumar Chauhan & Mrs. Rama Chauhan	11.02.2026	Rs. 35,81,418.56 (Rupees Thirty Five lakh Eighty One Thousand Four Hundred Eighteen & Fifty Six Paisa Only)	07-05-2026 (Symbolic)	Unit No .- 26168, 26th Floor, Tower 15, Marvella, Mahagun Mywoods, Plot No GH-04, Sec-16C, **Greater Noida West, Uttar Pradesh - 201310**

PLACE:- NOIDA, DATE:- 12-05-2026 — AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

AXIS BANK LTD.

Retail Lending and Payment Group (Local Office/Branch): Axis House, Tower-2, 2nd Floor, 1-14, Sector-128, Noida Expressway, Jaypee Greens Wishtown, Noida-201301, U.P., **Axis Bank Ltd.,** 3rd Floor, Gigaplex, NPC - 1, TTC Industrial Area, Mugalsan Road, Airoli, Navi Mumbai - 400 708, **Registered Office:** "Trishul", 3rd Floor Opp. Samartheshwar TempleLaw Garden, Ellisbridge Ahmedabad - 380006.

Corrigendum to Advertisement Notification No. 08 May 2026, In respect to the Mr. Vineet Prakash & Mrs. Shalini Prakash

This in reference to the **Auction Notice** published in the newspaper **Financial Express in English & Jansatta in Hindi dated 08.05.2026** in respect to Auction Notice, the correct name of the Auction partner/provider is **M/s. ValueTrust Capital Services Private Limited** at their web portal **https://BidDeal.in** instead of M/s.C1 India Private Limited at their web portal https://www.bankeauctions.com. The auction will be conducted online through the Bank's approved service provider **M/s. ValueTrust Capital Services Private Limited** at their web portal **https://BidDeal.in**. The rest of the terms and conditions of the publication of the Auction Notice dated 08.05.2026 remain the same.

Date: 13.05.2026 **Sd/-, Authorized Officer,**
Place: Noida **Axis Bank Ltd.**

HINDUJA HOUSING FINANCE LIMITED
Registered Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.

Contact No.: RLM - Hasmuddin Raza - 8468898202 | RRM - Harish Yadav - 7060411785; CLM - Ravi-9999048581 | CRM - Lalit Panwar - 9837000044

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

To, 1. Mr. Narender Kumar...Borrower 2. Mrs. Kamlesh K...Co-Borrower. House No-2 Village Shaymnagar, Delhi Road Hapur, Preet Vihar Urban, Hapur, Uttar Pradesh, India - 245101.
LAN No. GH/HPR/HAPU/A000000423 & GH/HPR/HAPU/A000000766

Whereas vide Order dated 02.04.2026 passed by Chief Judicial Magistrate District Court, Hapur, Uttar Pradesh, the physical possession of the property being All that piece and parcel of i.e." A FREEHOLD RESIDENTIAL HOUSE AREA 335.50 SQ. YDS. (280.61 SQ. MTRS.), PART OF KHASRA NO.236 VILLAGE SHYAMNAGAR, PARGNA & TEHSIL & DISTRICT HAPUR (U.P.) BOUNDED BY: EAST:- LAND OF NARENDER WEST:- ROAD 15 FEET WIDE NORTH:-ROAD 15 FEET WIDE SOUTH:- HOUSE OMPRAKASH. has been taken over by M/s Hinduja Housing Finance Ltd. on 11 .05.2026.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.

Date : 13/05/2026 Place: Hapur
Authorised Officer- HINDUJA HOUSING FINANCE LIMITED

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

VASTU HOUSING FINANCE CORPORATION LTD

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra.
CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said rules on the date mentioned below. The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount metioned as below and interest thereon, costs etc.

S N	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Ajay Kant (Borrower), Sheetal .(Co Borrower), Sohan La (Co Borrower) MLP000000200637	17/Feb/26 Rs. 805727/- as on 17/Feb/26	House No. 38, Part Of Khasra No. 468, Area Measuring 52.08 Sq. Yards, I.e. 43.55 Sq. Meters, Situated At Mauza-Goverdhan Bhramdhan, Inside Indra Colony, Tehsil Goverdhan District Mathura, Uttar Pradesh, 281502 Boundaries As Follows: North – Property Of Charan Singh South – Gali 4 Ft East – Property Of Girraj Saran West – Rasta 16 Ft	Symbolic Possession Taken 07/05/2026
2	Gangaram . (Borrower), Snap .(Co Borrower), Soran (Co Borrower) MLP000000225138	20/Feb/26 Rs. 556517/- as on 19/Feb/26	House, Area Measuring East-56 Feet, West-56 Feet, North-20 Feet, South-20 Feet, Total Area 124.44 Sq. Yards., i.e. 104.05 Sq. Mtrs., Situated At Khasra no. 358 Mauja Majhoi bangar Tehsil Chhata District Mathura.; Boundaries as follows: North – 20 Ft wide plot Ramanlal South – 20 Ft wide plot kadu East – 56 Ft wide road less than 6 mtr West – 56 Ft wide road less than 6 mt	Symbolic Possession Taken 07/05/2026

Date : 12.05.2026 — **Authorised officer**
Place : Mathura — **Vastu Housing Finance Corporation Ltd**

Classifieds

PERSONAL

I, Amrit Kumari Khanna, wife of Late Lt. Col. Ravinder Kumar Khanna, resident of 5-6 Shanti Farm House, Shahurpur Chandan Hulla, Fatehpur Beri, South Delhi-110074, declare that I have changed my name from Amrita Kumari Khanna to Amrit Kumari Khanna. Henceforth, I shall be known as Amrit Kumari Khanna for all future purposes.
0040853909-1

My Father Correct name is SULEKH CHAND instead of SULEK CHAND, wrongly written in some documents,I, Raj Kumar S/o-SULEKH CHAND R/o-X-2-A, DDA-Flats New-Ranjeet Nagar Delhi-8
0040854011-8

I,MOHD SHADAN-S/o-NAZAR MOHAMMAD,R/O-H-N-59 Nai-Basti Near-Makki Masjid Okhla Jamia-Nagar,South Delhi-110025,declare that name of mine and my Father and my mother has been wrongly written as Md Shadan and Nazre Md and Johra Batool in my class-10th marksheet cum certificate educational documents.The actual name of mine and my Father and my mother are Mohd Shadan and Nazar Mohammad and Batool , Which may be amended accordingly.
0040854005-11

I, Shanti W/o Goma R/o C-129, JJ Colony Raghubir nagar, Delhi-110027 do hereby declare that Shanti & Chothi are the same for all future purposes
0040853906-1

PROPERTY FOR SALE

AVAILABLE
FOR LONG LEASE / SALE
Entire Floor Plate 30,000 sq.ft., Super with 30 car parking at Assotech Business Cresterra IT Park, Sector 135, Noida.
Ready to move, plug & play. Available from 1st June, 2026. Presently occupied by US Multinational.
Contact
K.S. Gupte:
8779518297 / 9820366129,
S.R. Godbole : 9823112308

PUBLIC NOTICE

My client Balbir Singh S/o Kishan Singh R/o House No-1340 Shakur Basti, Rani Bagh, Delhi-110034, have disowned and debarred his son Jagjit Singh from all his moveable and immovable properties & assets. If anybody dealing with him shall be doing so at his/ her/their own risk, cost & responsibility. My client will not be responsible for them in any manner whatsoever.
Dalbir Singh, Advocate
Enrl. No. D/875/2022

PUBLIC NOTICE

My Client **Kiran Bagga** W/o Krishan Gopal Bagga R/o 24/53A, Third Floor, Tilak Nagar, New Delhi-110018, has severed her relations from her son **Varun Bagga**, Daughter-in-Law Jyoti Bagga and Grand Daughter **Lavanya Bagga** D/o Varun Bagga disowned & debarred them from all moveable and immoveable properties and shall not be responsible for their acts, deeds & things done by **Varun Bagga, Jyoti Bagga** and **Lavanya Bagga** in past, present and future. Anyone who deal with them shall be doing at their own cost & risk and my above client will not be held responsible of their acts, hereafter. **Shiv Datt Atri** (Advocate) SR-II, Distt. Centre, Janakpuri, New Delhi.

PUBLIC NOTICE

To be Known to all that my client **Mr. Sanjay Kumar Passi** and **Mr. Raj Kumar Passi** S/o Late Shri Dharam Raj Passi R/o C6B-72, Janakpuri, New Delhi owner of C6B-72, Janakpuri, New Delhi, vide File no. **F15(450)70/LAB/H**. The original Conveyance Deed & other related documents etc., have been lost. An FIR to this effect has been lodged in Police Station Crime Branch, Delhi, on dated 11/03/2026 vide LR. No. 158179/2026. Any person(s) claiming any right, interest, having any objection or found in possession of original documents, may write/contact with above named person at above address/phone No. **9868868633, 9911148219** within 15 days from the date of publication of this notice.

PUBLIC NOTICE

My Client Mr. Sanjay Kumar S/o Shri P. Singh R/o House no 2494, Street No 9, Raghu Pur, Pura-2, Gandhi Nagar Delhi have Lost the Original Builder Buyer Agreement, And Original Possession letter, which was Executed by M/s K. Word Estate Pvt. Ltd. in favour of Mr. Sanjay Singh S/o Shri P. Singh & Mrs Sarita Singh W/o Shri Sanjay Singh, in Respect of Property i.e. Flat No C-707, on 7th Floor, Tower-C, in "KW SRISHTI" Situated at Village- Noor Nagar, Raj Nagar Extensions, Ghaziabad U.P. in This Regard Information Report So No.430/2014 Delhi Police LR No. 283896/2026 Dated 07.05.2026 Has Already Been Filed. My Client Shall Not Be Responsible For The Said Documents In Any Manner At Any Point of Time. If Any Person/ Corporation/Bank Etc. Has Any Claim to Word The Above Said Relevant Property. The Same Should Be Lodged to Me And Also With The Above Stated Branch of SBI HLC-Arya Nagar Ghaziabad, Within 15 Days From The Date of This Publication, Post Expiration of Which, Any Claim, Right, Title, Interest Or Objection, If Received Shall Be Treated As Null And Void And Shall Be Treated As Waived.
Chetan Kumar Verma (Advocate)
Ch.No. 820, District & Session Court, Rajnagar, Ghaziabad U.P. | M. No. 9999842044.

PUBLIC NOTICE

It is Notified that, I Santoshi W/o Sh. Sanjay Kumar, R/o House No 32-C, Gali No. 1, Govindpuri, Kalkaji, South Delhi, Delhi-110019, declare that the date of birth of my minor daughter (Ishani) has been wrongly written as 05.01.2012 in the school records. Whereas the actual date of birth of my daughter (Ishani) is 01.07.2010. which may be amended accordingly.

PUBLIC NOTICE

Know All Men that my client **ASHA ARORA** W/o Late Harbhagwan Arora R/O 83-C, Pocket A, Mayur Vihar Phase-2, Delhi-91 have severed all relations with her son (1) **SANDEEP ARORA**, residing at 83-C, Pocket A, Mayur Vihar Phase-2, Delhi-91 (owned by my client) and his wife (2) **MEENU ARORA** residing at E-323, 2nd Floor, East Vinod Nagar, Delhi-91 (owned by my client); due to continuous strife between themselves & with my client and lack of any reconciliatory approach from them. My client Disown/Disentitle her son **SANDEEP ARORA** and his wife from all her Movable/Immovable Properties. My Client shall henceforth not be liable for any Acts, Deeds and Things of her Son and his wife.
Sd/-
V.K. DAWAR
Advocate
of Plot No. AE-210,
71-A, POCKET A,
MAYUR VIHAR PHASE II,
DELHI-110091

PUBLIC NOTICE

General Public is hereby informed that my client Mr. Arun Kumar is the owner of Plot No. AE-210, admeasuring 125 sq. mtrs., situated in the residential colony known as Avantika, in Village Mehrauli, Harsaon, Razapur, Pargana Dasna, Tehsil & District Ghaziabad, U.P. The original Allotment Letter dated 02.02.2001 in favour of Mr. Balbeer Rai Taheem & Mrs. Janak Taheem and General Power of Attorney dated 24.01.2006 executed by Mr. Balbeer Rai Taheem & Mrs. Janak Taheem in favour of Sh. Pyara Lal in respect of the aforesaid property have been lost/missing and are not traceable. An FIR/NCR in this regard has already been lodged with U.P. Police. If any person finds the aforesaid documents or has any objection/claim in respect of the said property/documents, he/she/they may contact the undersigned immediately. Any person dealing with or acting upon the aforesaid documents/property shall do so at his/her own risk, cost and consequences.
Undersigned/-
Rohit Kumar, Advocate
Chamber No. 5, Ground Floor, Rohini Court, Delhi-110085

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POSSESSION NOTICE

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED
CIN: U67100MH2007PLC174759
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

APPENDIX IV [rule-8(1)] POSSESSION NOTICE (for Immovable property)

Whereas, the Authorized Officer of the Secured Creditor mentioned herein, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned below calling upon the borrower(s) to repay the amount mentioned in the notice within 60 days from-the date of receipt of the said notice.

Thereafter, Assignor mentioned herein, has assigned the financial assets to **Edelweiss Asset Reconstruction Company Limited** also as its own/acting in its capacity as trustee of Trust mentioned hereunder (hereinafter referred as "EARC"). Pursuant to the assignment agreements, under Sec.5 of SARFAESI Act, 2002, EARC has stepped into the shoes of the Assignor and all the rights, title and interests of Assignor with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower and **EARC** exercises all its rights as the secured creditor.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned being the Authorised Officer of **Edelweiss Asset Reconstruction Company Limited** has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on the date mentioned against each property.

Sl No	Name of Assignor	Name of Trust	Loan Account Number	Borrower Name & Co-Borrower(s) Name	Amount & Date of Demand Notice	Date of Possession	Possession Status
1.	HDB Financial Service Limited	EARC Trust SC – 410	1409517	Arabinda Bag (Borrower), Sushma Bag and Dinobandhu Bag (Co-Borrowers)	**Rs. 22,53,590.72/-** (Rupees Twenty Two lakh Fifty Three Thousand Five Hundred Ninety and Seventy Two Paise Only) & 12.10.2021	11-05-2026	Physical Possession

DESCRIPTION OF THE PROPERTY: All That Piece And Parcel Of Property / Property A Commercial Shop At First Floor Without Roof Rights Private No: 7, Part Of House No: 15 To 18 At Present No: 7 Area 7.80 Sq. Mt Or 9.33 Sq. Yd Situated At Kagazi Bazar, Meerut City, Uttar Pradesh **Bouded By : East** : Shop No.8, **West** : Shop No.9, **South** : Other Property, **North** :Gallary.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Edelweiss Asset Reconstruction Company Limited** for the amount mentioned below and interest thereon.

Place: Meerut City, Uttar Pradesh — **Sd/- Authorized Officer**
Date: 11.05.2026 — **Edelweiss Asset Reconstruction Company Limited**

Edelweiss Asset Reconstruction

जमना ऑटो इंडस्ट्रीज लिमिटेड

सीआईएनः L35911HR1965PLC004485
पंजी. कार्यालयः जय स्प्रिंग्स रोड, औद्योगिक क्षेत्र, यमुना नगर – 135001, हरियाणा
दूरभाष. 0129-4006885; वेबसाइटः www.jaispring.com
ईमेल आईडीः investor.relations@jaispring.com

भौतिक शेयरों के हस्तांतरण अनुरोध को पुनः दर्ज करने के लिए विशेष विंडो खोलना

एतद्द्वारा सूचित किया जाता है कि भारतीय प्रतिभूति और विनिमय बोर्ड (सेबी) ने परिपत्र संख्या SEBIHOMIRSD/MIRSD-PODIPICIRI2025/97 दिनांक 2 जुलाई, 2025 के माध्यम से, भौतिक शेयरों से संबंधित ट्रांसफर डीड्स को फिर से जमा करने के लिए 07 जुलाई, 2025 से 06 जनवरी, 2026 तक एक विशेष विंडो प्रदान की थी। ये वे डीड्स थीं जिन्हें निवेशकों ने 01 अप्रैल, 2019 से पहले ट्रांसफर के लिए जमा किया था, लेकिन कमियों के कारण उन्हें अस्वीकृत, वापस कर दिया गया था, या उन पर कोई कार्रवाई नहीं की गई थी। सेबी ने परिपत्र संख्या HO/38/13/11(2)/2026-MIRSD-PoD/I/3750/2026 दिनांक 30 जनवरी, 2026 के माध्यम से इस विशेष विंडो को एक (1) वर्ष की अतिरिक्त अवधि के लिए विशेष विंडो, 05 फरवरी, 2026 से 04 फरवरी, 2027 तक के लिए बढ़ा दिया है। पात्र निवेशक ऐसी ट्रांसफर डीड्स को कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट ("आरटीए") के पास, आवश्यक दस्तावेजों के साथ, 04 फरवरी, 2027 को या उससे पहले फिर से जमा कर सकते हैं। उक्त सर्कुलर के अनुसार, ट्रांसफर के लिए फिर से जमा की गई प्रतिभूतियां (सिक्यूरिटियां) निर्धारित ट्रांसफर–सह–डीमैट प्रक्रिया पूरी होने के बाद केवल डीमैटरियलाइज्ड रूप में ही जारी की जाएंगी।
निवेशक इस विषय पर किसी भी स्पष्टीकरण के लिए आरटीए से भी संपर्क कर सकते हैंः स्काईलाइन फाइनेंशियल सर्विसेज प्राइवेट लिमिटेड, डी–153 ए, प्रथम तल, ओखला औद्योगिक क्षेत्र, फेज–I, नई दिल्ली–110020, फोनः 011–40450193–197, ईमेलः grievances@skylinerta.com; parveen@skylinerta.com

भवदीय
जमना ऑटो इंडस्ट्रीज लिमिटेड के लिए
हस्ता./–
प्रवीण लखेरा
कंपनी सचिव एवं विधि प्रमुख

स्थानः फरीदाबाद
दिनांकः 12 मई, 2026

PUBLIC NOTICE

[In terms of Paragraph 8, 9 and 10 of the Reserve Bank of India (Non-Banking Financial Companies – Acquisition of Shareholding or Control) Directions, 2025 bearing reference No. RBI/DOR/2025-26/340 DOR.HOL.REC.259/16.13.100/2025-26 dated November 28, 2025]

This notice is being issued by Agroha Finvest Private Limited (the "Company"), pursuant to the approval granted by the Reserve Bank of India ("RBI") for appointment of directors on the Board of the Company.

BACKGROUND

AGROHA FINVEST PRIVATE LIMITED is a Non-Banking Financial Company registered with the Reserve Bank of India under the applicable provisions of the Reserve Bank of India Act, 1934 having its registered office at 412, Arunachal Building, 19, Barakhamba Road, Connaught Place, New Delhi – 110001.

The Company had applied to the Reserve Bank of India seeking prior approval for appointment of the following persons as Directors on the Board of the Company:

Ms. Aditi Gupta
Ms. Shilpi Gupta

RBI APPROVAL

In terms of the applicable Directions, the Reserve Bank of India, vide its letter bearing reference no. DEL.DOR.NBFCBL.NO.S285/24-03-433/2026-2027 dated April 24, 2026, has granted its prior approval for appointment of Ms. Aditi Gupta and Ms. Shilpi Gupta as Directors on the Board of the Company for a period not exceeding five (5) years from the date of appointment.

The aforesaid appointments shall become effective upon expiry of 30 (thirty) days from the date of publication of this public notice.

Any person seeking any clarification(s) and/or having any objection(s) in relation to the aforesaid appointments may write to the Company within 30 (thirty) days from the date of publication of this notice, addressed to Mrs. Anju Gupta, Director, at the registered office address of the Company or through email at **agr_lkg@rediffmail.com**.

A copy of this notice is also available at the registered office of the Company.

For and on behalf of
AGROHA FINVEST PRIVATE LIMITED
Sd/-
Anju Gupta
Director

Date: 12.05.2026
Place: New Delhi

फॉर्म ए
सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियम, 2017 के विनियम 14 के अंतर्गत]

इवोराइज लिमिटेड (स्वैच्छिक परिसमापन के अधीन) के हितधारकों के ध्यानार्थ

प्रासंगिक विवरण

1.	कॉर्पोरेट व्यक्ति का नाम	इवोराइज लिमिटेड
2.	कॉर्पोरेट व्यक्ति की निगमन तिथि	08 दिसंबर 2004
3.	जिस प्राधिकरण के अंतर्गत निगमित/पंजीकृत किया गया	कंपनी रजिस्ट्रार, दिल्ली
4.	कॉर्पोरेट पहचान संख्या (CIN)	CIN-U72300HR2004PLC083875
5.	पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	सी-3, सी-944, ब्लॉक-सी, सुशांत लोक फेज-क सेक्टर-43, बसई रोड, हरियाणा, भारत – 122001
6.	परिसमापन प्रारंभ होने की तिथि	11 मई 2026
7.	परिसमापक का नाम, पता, ईमेल पता, टेलीफोन नंबर और पंजीकरण संख्या	राहुल जिंदल नामित निदेशक, मैसर्स आईआरआर इंसोल्वेंसी प्रोफेशनल्स प्राइवेट लिमिटेड पताः 6772/2, देव नगर, डीबी गुप्ता रोड, करोल बाग, दिल्ली–110005 पंजीकरण सं.: IBBI/IPE-0001/IPA-1/2025-26/50096 ईमेलः evorisevliq@gmail.com, irrinsolvencyprofessional@gmail.com
8.	दावा प्रस्तुत करने की अंतिम तिथि	10 जून 2026

एतद्द्वारा सूचना दी जाती है कि इवोराइज लिमिटेड ने 11 मई 2026 को अपना स्वैच्छिक परिसमापन प्रारंभ कर दी है। इवोराइज लिमिटेड के हितधारकों को सूचित किया जाता है कि वे 10 जून 2026 को या उससे पहले, मद सं. 7 के सामने उल्लिखित पते पर परिसमापक के पास अपने दावों का प्रमाण प्रस्तुत करें।
वित्तीय लेनदार अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक माध्यम से ही प्रस्तुत करेंगे। अन्य सभी हितधारक दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।
झूठे या भ्रामक दावों का प्रमाण प्रस्तुत करने पर दंडात्मक कार्रवाई की जाएगी।

हस्ता./-
राहुल जिंदल
नामित निदेशक
मैसर्स आईआरआर इंसोल्वेंसी प्रोफेशनल्स प्राइवेट लिमिटेड
स्वैच्छिक परिसमापक
इवोराइज लिमिटेड के मामले में
पंजीकरण सं.: IBBI/IPE-0001/IPA-1/2025-26/50096
(एएफए 30.06.2026 तक वैध)

दिनांकः 13.05.2026
स्थानः दिल्ली

आईबीसी, 2016 के तहत ई-नीलामी बिक्री सूचना

इंडियन टेक्नोमेटल कंपनी लिमिटेड (परिसमापन में)

सीआईएनः U27205DL2009PLC192248
दिवालियापन एवं दिवालियापन संहिता, 2016 के तहत परिसंपत्तियों की बिक्री

विवरण	ई–नीलामी
संपत्ति का प्रकार	मेसर्स इंडियन टेक्नोमेटल कंपनी लिमिटेड (परिसमापन में) के स्वामित्व वाली संयंत्र एवं मशीनरी की स्क्रैप के रूप में बिक्री, जो माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण, नई दिल्ली, बेंच–I। द्वारा दिनांक 05.02.2026 के आदेश द्वारा नियुक्त परिसमापक के कब्जे में परिसमापन संपत्ति का हिस्सा है। परिसंपत्तियों की बिक्री अधोहस्ताक्षरी द्वारा ई–नीलामी प्लेटफॉर्म (https://baanknet.com/) के माध्यम से आईबीबीआई परिसमापन प्रक्रिया विनियम, 2016 के विनियम 32 और विनियम 33 के अनुसार की जाएगी।
ईएमडी जमा करने की अंतिम तिथि	08.06.2026 दोपहर 6:00 बजे
नीलामी की तिथि और समय	12.06.2026 दोपहर 3:00 बजे

संपत्ति का विवरण	आरक्षित राशि (रूप्ये में)	प्रारंभिक बयाना राशि जमा राशि (रूप्ये में)	वृद्विशील मूल्य (रूप्ये में)
कॉर्पोरेट देनदार के स्थलों पर पड़े प्लांट और मशीनरी की, स्क्रैप के रूप में, ई–नीलामी के माध्यम से बिक्रीय ये स्थल प्लॉट संख्या डी–39, डी–40 और डी–41 पर स्थित हैं, जो ऑटो नगर, विशाखापत्तनम – 530012, आंध्र प्रदेश में पड़ते हैं।	17 लाख	1.70 लाख	0.50 लाख

1. बिक्री अनुमोदित सेवा प्रदाता के माध्यम से ई–नीलामी प्रक्रिया द्वारा की जाएगी।
2. इस बिक्री सूचना को ई–नीलामी प्रक्रिया दस्तावेजों के साथ पढ़ा जाना चाहिए, जिनमें पात्रता दस्तावेजों को जमा करने, साइट विजिट, ड्यू डिलिजेंस आदि की प्रक्रिया और समयसीमा का विवरण दिया गया है। उक्त ई–नीलामी प्रक्रिया दस्तावेज ई–नीलामी सेवा प्रदाता की वेबसाइटः https://baanknet.com/ पर उपलब्ध होगा।
3. इच्छुक बोलीदाताओं को ई–नीलामी प्रक्रिया दस्तावेज में निर्धारित संबंधित नियमों और शर्तों को अनिवार्य रूप से पढ़ना और उनसे सहमत होना होगा, और तदनुसार, ई–नीलामी प्रक्रिया दस्तावेज में निर्धारित तरीके से 27.05.2026 तक अपनी रुचि की अभिव्यक्ति प्रस्तुत करनी होगी।
4. परिसमापक को किसी भी या सभी प्रस्तावों को स्वीकार या अस्वीकार करने, ई–नीलामी को स्थगित/स्थगित/रद्द/संशोधित/समाप्त करने, या नीलामी कार्यवाही से किसी भी संपत्ति को किसी भी चरण में बिना कोई कारण बताए वापस लेने का पूर्ण अधिकार है।
5. संहिता की धारा 35 के खंड (1) के उपखंड (एफ) के परंतुक के अनुसार, इच्छुक बोलीदाता बोली जमा करने के लिए पात्र नहीं होगा यदि वह संहिता की धारा 29ए (समय–समय पर संशोधित) में निर्धारित पात्रता मानदंडों को पूरा करने में विफल रहता है।
6. नीलामी के विवरणधनियम और शर्तों के लिए कृपया संपूर्ण ई–नीलामी प्रक्रिया दस्तावेज देखें।

शमशेर बहादुर सिंह,
IBBI/IPA-003/0341/2021-2022/13623
इंडियन टेक्नोमेटल कंपनी लिमिटेड (परिसमापन प्रक्रिया में) के परिसमापक,
पताः डी–54, प्रथम मंजिल, डिफेंस कॉलोनी, नई दिल्ली–110024,
ईमेल आईडीः shamsher_cs@yahoo.co.in, ibc.indiantechnometal@gmail.com,
संपर्क क्रमांकः +91–9810771227,

दिनांकः 13.05.2026
स्थानः नई दिल्ली

सार्वजनिक सूचना

[सीमित दायित्व भागीदारी नियम, 2009 के नियम 17 के अनुसार]

एलएलपी के पंजीकृत कार्यालय को एक राज्य से दूसरे राज्य में स्थानांतरित करने हेतु

क्षेत्रीय निदेशक, उत्तरी क्षेत्र-I, बी-2 विंग, द्वितीय तल, पं. दीनदयाल अंत्योदय भवन, द्वितीय तल, सीजीओ कॉम्प्लेक्स, नई दिल्ली – 110003 के समक्ष

एलएलपी अधिनियम, 2008 की धारा 13 तथा सीमित दायित्व भागीदारी नियम, 2009 के नियम 17 के मामले में

तथा

विश्वेन प्रॉपर्टीज एलएलपी, जिसका पंजीकृत कार्यालय प्लॉट नं. 26, ब्लॉक-सी, लॉरेंस रोड इंडस्ट्रियल एरिया, केशव पुरम (उत्तर पश्चिम दिल्ली), दिल्ली, भारत – 110035 पर स्थित है, के मामले में
....आवेदक

आम जन को सूचित किया जाता है कि उक्त एलएलपी, सीमित दायित्व भागीदारी अधिनियम, 2008 की धारा 13 के तहत एलएलपी के साथ दिनांक 05 मई, 2026 को आयोजित बैठक में पारित प्रस्ताव के अनुसार एलएलपी के पंजीकृत कार्यालय को "राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "उत्तर प्रदेश राज्य" में स्थानांतरित करने हेतु आवेदन करने का प्रस्ताव रखती है।
कोई भी व्यक्ति जिसके हित इस प्रस्तावित एलएलपी के पंजीकृत कार्यालय परिवर्तन से प्रभावित होने की संभावना हो, वह इस सूचना के प्रकाशन की तिथि से इक्कीस दिनों के भीतर अपनी आपत्ति, विरोध सहित, जिसमें उसकी रुचि की प्रकृति और विरोध के आधार स्पष्ट रूप से उल्लेखित हों, निम्नलिखित पते पर क्षेत्रीय निदेशक, उत्तरी क्षेत्र-I, दिल्ली को भेजें, जिसकी एक प्रति एलएलपी को नीचे दिए गए पंजीकृत कार्यालय के पते पर भी भेजी जाए।

पंजीकृत कार्यालयः प्लॉट नं. 26, ब्लॉक-सी, लॉरेंस रोड इंडस्ट्रियल एरिया, केशव पुरम (उत्तर पश्चिम दिल्ली), दिल्ली, भारत – 110035

कृतेः विश्वेन प्रॉपर्टीज एलएलपी
हस्ता./- संजय कुमार अग्रवाल
(नामित भागीदार)
डीआईएनः 00348874

स्थानः दिल्ली
दिनांकः 13.05.2026
पताः 7-5-99, पांडुरंगपुरम, आंध्र विश्वविद्यालय, विशाखापट्टनम, आंध्र प्रदेश – 530034

प्ररूप संख्या आईएनसी-26

[कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में]

एक राज्य से दूसरे राज्य में कंपनी के पंजीकृत कार्यालय के परिवर्तन के लिए समाचार पत्र में प्रकाशित किया जाने वाला विज्ञापन

केंद्रीय सरकार (क्षेत्रीय निदेशक) उत्तरी क्षेत्र I, दिल्ली के समक्ष

कंपनी अधिनियम, 2013 की धारा 13 की उप-धारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 के उप-नियम (5) के खंड (क) के मामले में

और

हर्टिन ऑर्गेनिक्स प्राइवेट लिमिटेड

(CIN: U20211DL2012PTC242705) जिसका पंजीकृत कार्यालय 122, ब्लॉक बी, सेक्टर 29, रोहिणी, नई दिल्ली-110085 में है। ....आवेदक

एतद्द्वारा सर्वसाधारण को सूचना दी जाती है कि आवेदक कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम 2013 की धारा 13 के अधीन आवेदन करने का प्रस्ताव करती है, जिसमें सोमवार, 11 मई 2026 को आयोजित असाधारण आम बैठक में पारित विशेष प्रस्ताव के अनुसार कंपनी के संगम ज्ञापन में परिवर्तन की पुष्टि की मांग की गई है, ताकि कंपनी अपना पंजीकृत कार्यालय राष्ट्रीय राजधानी क्षेत्र दिल्ली से हरियाणा राज्य में स्थानांतरित कर सके। अर्थात 122, ब्लॉक बी, सेक्टर 29, रोहिणी, नई दिल्ली-110085 से प्लॉट संख्या-161, सेक्टर-68, आईएमटी, फरीदाबाद-121013, हरियाणा।
कोई भी व्यक्ति जिसका हित कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से प्रभावित होने की संभावना है, वो वह एमसीए-21 पोर्टल (www.mca.gov.in) पर निवेशक शिकायत फॉर्म भरकर जमा कर सकता है या किसी अन्य माध्यम से अपने हितों की प्रकृति और विरोध के कारणों का उल्लेख करते हुए हलफनामे के साथ अपनी आपत्तियां क्षेत्रीय निदेशक, उत्तरी क्षेत्र I, दिल्ली, को बी-2 विंग, दूसरी मंजिल, पं. दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 पर इस सूचना के प्रकाशन की तिथि से 14 (चौदह) दिनों के भीतर भेज सकता है। साथ ही, इसकी एक प्रति आवेदक कंपनी के पंजीकृत कार्यालय के उपरोक्त पते पर भी भेजी जानी चाहिए।
122, ब्लॉक बी, सेक्टर 29, रोहिणी, नई दिल्ली, दिल्ली, भारत, 110016

आवेदक की ओर से
हर्टिन ऑर्गेनिक्स प्राइवेट लिमिटेड
हस्ताक्षर/-
नितिन सिंघल
निदेशक

दिनांक : 13.05.2026
स्थान : दिल्ली
डीआईएनः 06367222

फॉर्म नं0 आईएनसी–26

[कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसार]
केंद्रीय सरकार के उत्तरी क्षेत्र निदेशालय I के समक्ष
कॉरपोरेट कार्य मंत्रालय
बी–2 विंग, दूसरी मंजिल, पं. दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली – 110003
कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 के उप-नियम (5) के खंड (ए) के विषय में
तथा
रिक्रोसॉफ्ट टेक्नोलॉजीज प्राइवेट लिमिटेड जिसका पंजीकृत कार्यालय
6/153, 52 मीडिया एन्क्लेव, वैशाली, गाजियाबाद, उत्तर प्रदेश, भारत, 201010 स्थित है, के मामले में
सीआईएनः U72300UP2012PTC052902
....आवेदक कंपनी

एतद्द्वारा आम जनता को सूचित किया जाता है कि कंपनी, कंपनी अधिनियम, 2013 की धारा 13 के तहत, कंपनी के मेमोरेंडम ऑफ एसोसिएशन में परिवर्तन की पुष्टि हेतु, दिल्ली, उत्तरी क्षेत्र निदेशालय I के क्षेत्रीय निदेशक को आवेदन करने का प्रस्ताव करती है। यह परिवर्तन 10 अप्रैल, 2026 को आयोजित असाधारण आम बैठक में पारित विशेष प्रस्ताव के अनुसार किया जाएगा, ताकि कंपनी अपना पंजीकृत कार्यालय उत्तर प्रदेश राज्य से कर्नाटक राज्य में स्थानांतरित कर सके, जो कंपनी रजिस्ट्रार, बैंगलोर के अधिकार क्षेत्र में आता है।
कोई भी व्यक्ति जिसका हित कंपनी के पंजीकृत कार्यालय के प्रस्तावित परिवर्तन से प्रभावित होने की संभावना है, वह एमसीए-21 पोर्टल (www.mca.gov.in) पर निवेशक शिकायत फॉर्म भरकर या हलफनामे सहित अपनी आपत्तियां पंजीकृत डाक द्वारा क्षेत्रीय निदेशक, दिल्ली, उत्तरी क्षेत्र निदेशालय I, नई दिल्ली, बी-2 विंग, दूसरी मंजिल, पं. दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली - 110003 के पते पर इस सूचना के प्रकाशन की तिथि से चौदह दिनों के भीतर जमा करा सकते हैं। इसकी एक प्रति याचिकाकर्ता कंपनी के पंजीकृत कार्यालय में एक प्रति के साथ ऊपर उल्लिखित पते पर भेज सकते हैं।

आवेदक की ओर से
रेक्रोसॉफ्ट टेक्नोलॉजीज प्राइवेट लिमिटेड
हस्ताक्षर/-
सुचिता रस्तोगी
निदेशक
डीआईएनः 03490340

दिनांकः 13.05.2026
स्थानः गाजियाबाद

फॉर्म आईएनसी–26

[कंपनीज (निगमन) नियम, 2014 के नियम 30 के अनुसार]
केंद्रीय सरकार के समक्ष,
(क्षेत्रीय निदेशक, उत्तरी क्षेत्र)
कंपनीज अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनीज (निगमन) नियम, 2014 के नियम 30 के उप-नियम (5) के खंड (ए) के मामले में
तथा
मेडुका हेल्थकेयर प्राइवेट लिमिटेड, जिसका पंजीकृत कार्यालय 904, एफआईजी फ्लैट, ब्लॉक–1, मोतिया खान, नई दिल्ली–110055 में है के मामले में
........याचिकाकर्ता

एतद्द्वारा सामान्य जनता को सूचित किया जाता है कि कंपनी अपने पंजीकृत कार्यालय को दिल्ली की राष्ट्रीय राजधानी क्षेत्र (एनसीटी) से उत्तर प्रदेश राज्य में स्थानान्तरित करने के सक्षम बनाने हेतु कंपनीज अधिनियम, 2013 की धारा 13 (4) के अन्तर्गत शुक्रवार, 20 फरवरी, 2026 को आयोजित कंपनी की असाधारण सामान्य बैठक में पारित विशेष प्रस्ताव के अनुकूल, केंद्रीय सरकार, क्षेत्रीय निदेशक को सौंपी गई शक्ति के समक्ष कंपनी की संस्था बहि नियमावली में परिवर्तन करने की याचिका प्रस्तुत किया जाना प्रस्तावित है।
यदि किसी व्यक्ति का हित कंपनी के पंजीकृत कार्यालय के प्रस्तावित परिवर्तन से प्रभावित होने की संभावना है तो वह निवेशक शिकायत फॉर्म फाइल कर एमसीए–21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है या शपथ पत्र द्वारा समर्थित उसके हित की प्रकृति एवं विरोध का आधार बताते हुए इस सूचना के प्रकाशन की तिथि से 14 (चौदह) दिनों के अन्दर क्षेत्रीय निदेशक, उत्तरी क्षेत्र, बी–2 विंग, 2 फ्लोर, पं0 दीनदयाल अंत्योदय भवन, 2 फ्लोर, सीजीओ कॉम्प्लेक्स, नई दिल्ली–110003 को पंजीकृत डाक द्वारा सूचित करें और एक प्रतिलिपि आवेदक कंपनी के पंजीकृत कार्यालय पर भेजी जानी चाहिए
"904, एफआईजी फ्लैट, ब्लॉक–1, मोतिया खान, नई दिल्ली–110055"

कृते और बोर्ड की ओर से
मेडुका हेल्थकेयर प्राइवेट लिमिटेड
हस्ता/–
मुबीन मोहम्मद
(निदेशक)
DIN: 06822479

स्थानः दिल्ली
तिथिः 13.05.2026

ACME
Leading Through Innovation

एक्मे सोलर होल्डिंग्स लिमिटेड

(पूर्व नाम एक्मे सोलर होल्डिंग्स प्राइवेट लिमिटेड)
सीआईएन: L40106HR2015PLC102129
पंजीकृत कार्यालय: प्लॉट नं.152, सेक्टर 44, गुरूग्राम 122002, हरियाणा, भारत
ई-मेल: cs.acme@acme.in • **दूरभाष:** +91-124-7117000 • **वेबसाइट:** www.acmesolar.in

पोस्टल बैलेट सूचना

इसके द्वारा यह सूचना दी जाती है की, कंपनी अधिनियम, 2013 ("**अधिनियम**") की धारा 108 और 110 तथा अन्य लागू प्रावधानों (यदि कोई हों) के अनुसार, जिसे साथ पढ़ा जाए, कंपनी (प्रबंधन और प्रशासन) नियम, 2014 ("**नियम**") के नियम 20 और 22; भारतीय प्रतिभूति और विनिमय बोर्ड (लिस्टिंग दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015 ("**सेबी लिस्टिंग विनियम**") के विनियम 44 के अनुसार; इंस्टीट्यूट ऑफ कंपनी सेक्रेटरीज ऑफ इंडिया द्वारा जारी आम बैठकों पर सेक्रेटेरियल स्टैंडर्ड ("**एसएस-2**") के अनुसार (जिसमें समय-समय पर लागू होने वाले कोई भी वैधानिक संशोधन या पुनरधिनियमन शामिल हैं); और कॉर्पोरेट कार्य मंत्रालय ("**एमसीए**") द्वारा इलेक्ट्रॉनिक माध्यमों से पोस्टल बैलेट प्रक्रिया आयोजित करने के लिए जारी प्रासंगिक परिपत्रों के अनुसार, पोस्टल बैलेट नोटिस, साथ में स्पष्टीकरण विवरण के साथ, मंगलवार, 12 मई 2026 को उन सभी सदस्यों को इलेक्ट्रॉनिक रूप से भेजा गया है, जिनके ईमेल पते शुक्रवार, 08 मई 2026 ("**कट-ऑफ तिथि**") तक उनके संबंधित डिपॉजिटरी प्रतिभागियों के साथ पंजीकृत हैं; ताकि कंपनी के सदस्यों की स्वीकृति केवल रिमोट इलेक्ट्रॉनिक वोटिंग ("**ई-वोटिंग**") के माध्यम से निम्नलिखित मामलों पर प्राप्त की जा सके:

क्र. सं.	प्रस्तावों का विवरण	प्रस्तावों का प्रकार
1	"एक्मे कर्मचारी स्टॉक विकल्प योजना 2024" में संशोधन	विशेष प्रस्ताव
2	एक्मे कर्मचारी स्टॉक विकल्प योजना 2024 के तहत सहायक कंपनी (कंपनियों) और/या होल्डिंग कंपनी (कंपनियों) के कर्मचारियों को विकल्प प्रदान करना	विशेष प्रस्ताव

यह नोटिस कंपनी की वेबसाइट के संबंधित सेक्शन पर भी उपलब्ध है: www.acmesolar.in और केफिन टेक्नोलॉजीज़ लिमिटेड ("केफिनटेक") की वेबसाइट https://evoting.kfintech.com/ पर भी उपलब्ध करा दिया गया है; साथ ही, इसे बीएसई लिमिटेड ("बीएसई") और नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड ("एनएसई") को क्रमशः www.bseindia.com और www.nseindia.com पर भी सूचित किया जाएगा।

सर्कुलर के प्रावधानों के अनुसार, सदस्य अपने वोट देने के अधिकार का इस्तेमाल केवल रिमोट इलेक्ट्रॉनिक वोटिंग ("ई-वोटिंग") के ज़रिए ही कर सकते हैं। सदस्यों के वोट देने के अधिकार की गणना कट-ऑफ तारीख को कंपनी में उनके पास मौजूद इक्विटी शेयरों के अनुपात में की जाएगी। कोई भी व्यक्ति जो कट-ऑफ तारीख को कंपनी का शेयरधारक नहीं है, वह इस पोस्टल बैलेट नोटिस को केवल जानकारी के उद्देश्य से ही मानेगा।

कंपनी ने अपने सदस्यों को ई-वोटिंग की सुविधा देने के उद्देश्य से केफिनटेक की सेवाएं ली हैं। ई-वोटिंग की सुविधा सदस्यों के लिए निम्नलिखित अवधि के दौरान उपलब्ध रहेगी:

क्र. सं.	विवरण	जानकारी
1	वोट देने की पात्रता के लिए कट-ऑफ तिथि	शुक्रवार, 08 मई 2026
2	ई-वोटिंग अवधि की शुरुआत	गुरुवार, 14 मई 2026 को सुबह 09:00 बजे (IST)
3	ई-वोटिंग अवधि की समाप्ति	शुक्रवार, 12 जून 2026 को शाम 05:00 बजे (IST)

ई-वोटिंग की सुविधा केफिनटेक द्वारा शुक्रवार, 12 जून 2026 को शाम 5:00 बजे (IST) के तुरंत बाद बंद कर दि जाएगी, और उसके बाद यह उपलब्ध नहीं होगी।

कंपनी के निदेशक मंडल ने श्री दीपक कुकरेजा (एफसीएस नंबर 4140 और सीओपी नंबर 8265), तथा उनके अनुपलब्ध होने के स्थिति में, सुश्री मोनिका कोहली (एफसीएस नंबर 5480, सीओपी नंबर 4936), पार्टनर मेसर्स डीएमके एसोसिएट्स, प्रैक्टिसिंग कंपनी सेक्रेटरीज को केवल निष्पक्ष और पारदर्शी तरीके से रिमोट ई-वोटिंग के माध्यम से पोस्टल बैलेट प्रक्रिया का संचालन करने के लिए जांचकर्ता के रूप में नियुक्त किया गया है।

वोटों की जांच पूरी होने के बाद, जांचकर्ता अपनी रिपोर्ट चेयरमैन को, या उनके द्वारा अधिकृत किसी अन्य व्यक्ति को सौंपेगा। पोस्टल बैलेट के नतीजे रिमोट ई-वोटिंग सोमवार, 15 जून, 2026 को या उससे पहले घोषित किए जाएंगे। नतीजे कंपनी की वेबसाइट www.acmesolar.in पर और केफिनटेक की वेबसाइट https://evoting.kfintech.com/ पर दिखाए जाएंगे, और साथ ही स्टॉक एक्सचेंजों, यानी बीएसई और एनएसई को भी सूचित किए जाएंगे।

किसी भी सवालों/शिकायतों के मामले में, सदस्य https://evoting.kfintech.com के 'डाउनलोड्स' अनुभाग में मौजूद अक्सर पूछे जाने वाले सवाल (एफएक्यूज) और ई-वोटिंग यूज़र मैनुअल देख सकते हैं, या केफिनटेक से 1800 309 4001 (टोल फ्री) पर संपर्क कर सकते हैं, या सेलेनियम बिल्डिंग, टावर-B, प्लॉट नंबर 31 और 32, फाइनेंशियल डिस्ट्रिक्ट, नानकरामगुडा, सेरिलिंगमपल्ली, हैदराबाद, रंगारेड्डी, तेलंगाना, भारत — 500 032 पर संपर्क कर सकते हैं, या श्री गणेश चंद्र पात्रो, सहायक उपाध्यक्ष - आरआईएस, केफिनटेक को inward.ris@kfintech.com और evoting@kfintech.com पर ईमेल भेज सकते हैं।

सदस्यों से अनुरोध है कि वे नोटिस में दिए गए सभी नोटों को ध्यानपूर्वक पढ़ें, विशेष रूप से रिमोट ई-वोटिंग के माध्यम से अपना वोट डालने संबंधी निर्देशों को।

एक्मे सोलर होल्डिंग्स लिमिटेड
(पूर्व नाम एक्मे सोलर होल्डिंग्स प्राइवेट लिमिटेड)
के निदेशक मंडल की ओर से और उनकी तरफ से
एसडी/-
राजेश सोढ़ी
कंपनी सचिव और अनुपालन अधिकारी
सदस्यता संख्या: एफ 3043

स्थान: गुरुग्राम
दिनांक: 12 मई 2026

POST OFFER ADVERTISEMENT TO THE EQUITY SHAREHOLDERS UNDER REGULATION 18 (12) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

JAUSS POLYMERS LIMITED

Corporate Identification Number (CIN): L74899HR1987PLC066065
Registered Office: Plot No. 51, Roz ka meo Industrial area, Gurgaon, Sohna, Haryana- 122103, India
Contact Number: 0120-7195236-39 | **Email Address:** response@jausspolymers.com
Website: www.jausspolymers.com

Open Offer for Acquisition of Up To 12,02,650 (Twelve Lakhs Two Thousand Six Hundred Fifty Only) Fully Paid-Up Equity Shares of Face Value Of ₹10.00/- Each (Rupees Ten) (The "Equity Shares"), Representing 26% of The Equity and Voting Share Capital (As Defined Below) of Jauss Polymers Limited ("Target Company" or "TC"), at an Offer Price of ₹ 16.05/- Per Share (Rupees Sixteen point Zero Five paise Only) ('Offer Price'), Payable In Cash, Pursuant to and in Compliance with The Securities And Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and Subsequent Amendments thereto 'SEBI (SAST) Regulations' ("Open Offer" or "Offer").

This Post Offer Advertisement is being issued by Gretex Corporate Services Limited (**"Manager to the Offer"**), on behalf of M/s. Noize Brands and Lifestyle Limited (**"Acquirer"**) along with Mr. Aditya Chopra Person Acting in Concern (**"PAC"**) in compliance with Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. The Detailed Public Statement with respect to the aforementioned offer was made on Tuesday, February 10, 2026, in the Financial Express (English daily) (All Editions), Jansatta Hindi (All Editions), Navshakti (Marathi Daily) (Mumbai Edition), Gurgaon Mail (Gurgaon) ('Newspapers').

Sr. No	Particulars	Details
1	**Name of the Target Company**	Jauss Polymers Limited
2	**Name of the Acquirer and the PACs**	M/s. Noize Brands and Lifestyle Limited (**"Acquirer"**) along with Mr. Aditya Chopra person acting in concern (**"PAC"**)
3	**Name of the Manager to the Offer**	Gretex Corporate Services Limited
4	**Name of the Registrar to the Offer**	M/s Beetal Financial and Computer Services Private Limited
5	**Offer Details:** a. **Date of Opening of the Offer:** b. **Date of Closure of the Offer:**	 Wednesday, April 22, 2026 Wednesday, May 06, 2026
6	**Date of Payment of Consideration**	Wednesday, May 20, 2026*

No shares were tendered during the Open Offer Period.

7	**Details of the Acquisition**				
Sr. No.	**Particulars**	**Proposed in the Offer Document**		**Actual**	
7.1	Offer Price	₹ 16.05/- per share per Fully paid up equity share		₹ 16.05/- per share per Fully paid up equity share	
7.2	Aggregate number of shares tendered	12,02,650		Nil	
7.3	Aggregate number of shares accepted	12,02,650		Nil	
7.4	Size of the offer (Numbers of shares multiplied by offer price per share)	1,93,02,533		Nil	
7.5	Shareholding of the Acquirer before Agreements/Public Announcement (No. & %)	NIL		NIL	
7.6	Shares Acquired by way of Agreements (SPA) • Number • % of Fully Diluted Equity Share Capital	20,07,754 Equity Shares -43.41%		20,07,754 Equity Shares -43.41%	
7.7	Shares Acquired by way of Open offer • Number • % of Fully Diluted Equity Share Capital	12,02,650 26%		NIL	
7.8	Shares Acquired after Detailed Public Statement • Number of Shares acquired • Price of the shares acquired • % of the shares acquired	NIL		NIL	
7.9	Post offer Shareholding of Acquirer and PAC • Number • % of Fully Diluted Equity Share Capital	32,10,404 69.41%		20,07,754 Equity Shares 43.41%	
7.10	Pre & Post offer shareholding of the Public	**Pre-Offer**	**Post-Offer**	**Pre-Offer**	**Post-Offer**
	• Number • % of Fully Diluted Equity Share Capital	26,17,821 56.59%	14,15,171 30.59%	26,17,821 56.59%	26,17,821 56.59%

8. The Acquirer along with its PAC severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers), 2011.
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited ("BSE") and on National Stock Exchange of India Limited ("NSE") and the registered office of the Target Company.
10. The capitalized terms used but not defined in this advertisement shall have the meanings assigned to such terms in the Public Announcement and/or Detailed Public Statement and/or Letter of Offer.
11. This Post offer Advertisement is being issued in all the newspapers in which the DPS has appeared.

Issued by Manager to the Offer on behalf of the Acquirer and PAC

GRETEX
GRETEX CORPORATE SERVICES LIMITED
Address: A-401, Floor 4th, Plot FP-616, (PT), Naman Midtown, Senapati Bapat Marg, Near Indiabulls, Dadar (w), Delisle Road, Mumbai, Maharashtra, India, 400013
Tel No.: +91 2269308500 | **Email:** info@gretexgroup.com | **Website:** www.gretexcorporate.com
Contact Person: Mr. Arvind Harlalka | **SEBI Registration No:** INM000012177
CIN: L74999MH2008PLC288128

Place: Gurgaon
Date: May 12, 2026

AdBaaz

पावरग्रिड
POWERGRID

सूचना

1. विद्युत अधिनियम, 2003 की धारा 62 तथा धारा 79(1)(क) के अंतर्गत, **"किशनपुर – मोगा ट्रांसमिशन सिस्टम"** के संयुक्त परिसंपत्तियों हेतु उत्तरी क्षेत्र में वर्ष 2019–24 की ट्रांसमिशन टैरिफ की ट्रूइंग–अप तथा वर्ष 2024–29 टैरिफ ब्लॉक हेतु ट्रांसमिशन टैरिफ निर्धारण के लिए सीईआरसी (Conduct of Business) Regulations, 1999 की विनियम–86 एवं सीईआरसी (Terms and Conditions of Tariff) Regulations, 2019 के अंतर्गत अनुमोदन, तथा केंद्रीय विद्युत विनियामक आयोग (Conduct of Business) Regulations, 2023 के विनियम 15(1)(क) एवं विनियम 23 के साथ पठित केंद्रीय विद्युत विनियामक आयोग (Terms and Conditions of Tariff) Regulations, 2014, 2019 एवं 2024 के अंतर्गत आवेदन किया गया है।
2. उपरोक्त ट्रांसमिशन प्रणाली के लाभार्थी निम्नलिखित हैः (क) अजमेर विद्युत वितरण निगम लिमिटेड (ख) जयपुर विद्युत वितरण निगम लिमिटेड (ग) जोधपुर विद्युत वितरण निगम लिमिटेड (घ) पंजाब स्टेट इलेक्ट्रिसिटी कॉर्पोरेशन लिमिटेड (ङ) हरियाणा पावर परचेज सेंटर (च) जम्मू एवं कश्मीर पावर कॉर्पोरेशन लिमिटेड (छ) उत्तर प्रदेश पावर कॉर्पोरेशन लिमिटेड (ज) बीएसईएस यमुना पावर लिमिटेड (झ) बीएसईएस राजधानी पावर लिमिटेड (ञ) टाटा पावर दिल्ली डिस्ट्रीब्यूशन लिमिटेड (ट) चंडीगढ़ विद्युत विभाग (ठ) उत्तरांचल पावर कॉर्पोरेशन लिमिटेड (ड) नॉर्थ सेंट्रल रेलवे (ढ) नई दिल्ली नगर परिषद (ण) हिमाचल प्रदेश राज्य विद्युत बोर्ड।
3. टैरिफ विवरणः

क) 2019-24 ब्लॉक (राशि लाख रुपये में)

परिसंपत्ति विवरण	31.03.2024 तक पूर्णता लागत		2019-20	2020-21	2021-22	2022-23	2023-24
संयुक्त परिसंपत्ति	85159.01	अनुमोदित AFC	4484.23	4316.66	4269.72	4384.98	4389.97
		ट्रूइंग–अप के आधार पर संशोधित AFC	4484.23	4316.66	4269.73	4384.98	4699.62

ख) 2024-29 ब्लॉक (राशि लाख रुपये में)

परिसंपत्ति विवरण	31.03.2029 तक पूर्णता लागत		2024-25	2025-26	2026-27	2027-28	2028-29
संयुक्त परिसंपत्ति (मौजूदा)	85113.64	दावा किया गया AFC	4592.19	4551.99	4511.47	4462.57	4406.93
संयुक्त परिसंपत्ति (नए उपकरण)		दावा किया गया AFC	0.00	0.00	20.53	97.85	254.88

4. इस सूचना एवं टैरिफ निर्धारण हेतु दायर आवेदन की प्रति आवेदक की वेबसाइट पर उपलब्ध हैः www.powergrid.in
5. टैरिफ निर्धारण संबंधी आवेदन में दिए गए प्रस्तावों पर सुझाव अथवा आपत्तियाँ, यदि कोई हों, तो कोई भी व्यक्ति अथवा लाभार्थी, प्रकाशन की तिथि से 30 दिनों के भीतर सचिव, केंद्रीय विद्युत विनियामक आयोग, छठी, सातवीं एवं आठवीं मंजिल, टॉवर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029 (या आयोग के कार्यालय के अन्य पते) को प्रेषित कर सकता है, तथा उसकी प्रति आवेदक के कॉर्पोरेट कार्यालय के पते पर भी भेजी जानी चाहिए।

स्थानः गुरुग्राम
दिनांकः 06.05.2026

हस्ताक्षरित/–
वरिष्ठ उप महाप्रबंधक (वाणिज्यिक)

पावर ग्रिड कॉर्पोरेशन ऑफ इंडिया लिमिटेड
(भारत सरकार का उद्यम)
पंजी. कार्यालयः बी–9, कुतुब इंस्टीट्यूशनल एरिया, कटवारिया सराय, नई दिल्ली–110 016
कार्पोरेट कार्यालयः सौदामिनी, प्लॉट नं. 2, सेक्टर–29, गुरुग्राम–122001, (हरियाणा)
एक महारत्न पीएसयू

REMINDER PUBLIC ANNOUNCEMENT TO THE PUBLIC ANNOUNCEMENT DATED APRIL 22, 2026 AND LETTER OF OFFER DATED APRIL 25, 2026 FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

CROWN LEASING AND FINANCE LIMITED

(Corporate Identification Number: L65910DL1983PLC016991)
PURSUANT TO SEBI CIRCULAR NO. SEBI/HO/MRD/DSA/CIR/P/2016/110 DATED OCTOBER 10, 2016
Registered Office: H-1479, Chittaranjan Park, South Delhi, New Delhi - 110 019; Corporate Office: AE-6, Sector-1, Salt Lake City, Kolkata - 700064, West Bengal Tel. No.: +91-33-2359 2153; Email: crown.leasing@gmail.com

This Reminder Public Announcement (**"Reminder PA"**) to Public Announcement dated April 22, 2026 published in The Financial Express, English Daily, All Editions and Jansatta, Hindi Daily, All Editions on April 23, 2026 and Letter of Offer dated April 25, 2026, is being issued by Mr. Anirban Nath (**Acquirer**) having residential address at AE 6, Salt Lake City, Tank 4, Sector 1, Bidhannagar, Kolkata - 700 064, one of the members of promoter and promoter group of Crown Leasing and Finance Limited (**"CLFL", "Company"**), for providing exit option to the Public Shareholders in accordance with the SEBI Circular No. SEBI/HO/MRD/DSA/CIR/P/2016/110 dated October 10, 2016 read with SEBI Circular No. SEBI/HO/MRD/DSA/CIR/P/2017/5 dated January 05, 2017 and SEBI Circular No. SEBI/HO/MRD/DSA/CIR/P/2017/27 dated March 27, 2017 (**"SEBI Circular"**) for the acquisition (hereinafter referred to as the **"Exit Offer", "Offer"**) of 5,56,460 fully paid-up equity shares of Rs.10/- each (**"the Equity Shares"**) from the public shareholders of the Company at a price of Rs.30/- (**"the Offer Price"**) per Equity Share. This Reminder PA should be read in conjunction with the Public Announcement and Letter of Offer and capitalized terms used herein and not defined shall have the same meaning as ascribed to them in the Public Announcement and Letter of offer.

1. BACKGROUND OF THE EXIT OFFER

Crown Leasing and Finance Limited is a company incorporated under the provisions of the Companies Act, 1956 as a public limited company dated 22nd November, 1983 at ROC Delhi. The company obtained certificate for commencement of business 07th December, 1983. The CIN of the Company is L65910DL1983PLC016991. Presently, the Registered Office of the Company situated at H-1479, Chittaranjan Park, South Delhi, New Delhi - 110 019, Delhi, India. The Corporate Office of the Company Situated at AE-6, Sector-1, Salt Lake City, Kolkata -700064, West Bengal. The company has primarily been involved in leasing and hire purchase and provided on lease or hire purchase services of all industrial and offices plant, equipment and machinery required for manufacturing, processing, transportation and trading businesses. The company also lent money for businesses, but not involved in any banking business. The company's operation has been virtually shut down for the past 30 years.
As on the date of Reminder PA, The Authorized Share Capital of the Company is Rs.2,00,00,000/- (Rupees Two Crores Only) divided into 20,00,000 equity shares of Rs.10/- each out of which Issued, Subscribed and Paid-up capital of the Company is Rs.1,98,50,000/- (Rupees One Crore Ninety-Eight Lakhs Fifty Thousand Only) divided into 19,70,000 equity shares of Rs.10/- each fully paid and 30,000 equity shares of Rs.10/- each out of which Rs.5/- each paid. The Promoters and promoter group (including Acquirer) holds 14,43,540 Equity Shares representing 72.18% of Equity Capital. The balance 5,56,460 Equity Shares representing 27.82% of Equity Capital are held by the Public shareholders of the Company.
The company was come out with an IPO in June, 1986. The company's equity shares were listed at The Delhi Stock Exchange Association Limited (DSE) w.e.f. 06th August, 1986. The company's equity shares were also got listed at U.P. Stock Exchange Limited (**"UPSE"**) w.e.f. March 25, 1992.
The U.P. Stock Exchange Limited is ceases to be act a functional stock exchange as the same has been de-recognised by SEBI vides its order no. WTM/RKA/MRD/49/2015 dated June 09, 2015 and all exclusive listed companies including Crown Leasing and Finance Limited listed at UPSE are being placed at Dissemination board (**"DB"**) of National Stock Exchange of India Limited (**"NSE"**).
The Delhi Stock Exchange Limited (**"DSE"**) is also ceases to be act a functional stock exchange as the same has been de-recognised by SEBI vides its order no. WTM/SR/SEBI/MRD-DSA/04/01/2017 dated January 23, 2017.
In terms of SEBI Circular, the exclusively listed companies appearing on the dissemination board are under an obligation to secure listing on a Nationwide Stock Exchange(s) or alternatively, the promoters of such exclusively listed companies have the option of providing exit to its public shareholders and required to submit the **"Plan of Action"** by June 30, 2017 to the designated stock exchange (in present case NSE). The Company vide its letter dated March 27, 2026 informed NSE that, the Letter of Intent as prescribed by NSE for providing exit to its public shareholders was submitted on March 27, 2026.
In terms of the SEBI Circular, the Acquirer has appointed Intelligent Money Managers Private Limited (**"IMMPL"**), SEBI registered Category-1 Merchant Banker (SEBI Registration Number INM000012169) and empanelled as an expert valuer on the panel of NSE, as an **"Independent Valuer"** to determine the fair value of the Shares and to carry out the process of Exit Offer. The Acquirer now seeks to acquire 5,56,460 Equity Shares of face value of Rs.10/- each representing 27.82% of Equity Capital of the Company from the public shareholders of the Company. Subsequent to the completion of the process, the Company shall make an application to NSE for removal of its name from DB of NSE.
This Reminder PA is being issued in terms of NSE Checklist and published in "Financial Express" (All Editions) - being the English National Daily and "Jansatta" - Hindi - (All Editions) being the Regional Language newspaper of the region where the UPSE was located.

DETERMINATION AND JUSTIFICATION OF EXIT PRICE

Intelligent Money Managers Private Limited vide certificate dated April 13, 2026 ("Valuation Report") have issued a valuation report to determine the fair value of the Equity Shares of the Company. As per the Valuation Report, the fair value per equity share of Rs.10/- each of the Company works out to Rs.30/- per equity share. Based on the Valuation Report, Acquirer is making an offer to acquire the Equity Shares from the public shareholders at an Exit Price of Rs.30/- (Rupees Thirty only) (**"Exit Price"**) per Equity Share of face value of Rs.10/- each. The Exit Price has been determined based on the fair value which is arrived at by applying the Net Asset Value method and Profit Earning Capacity Value method. The Valuation Report is available for inspection at the Corporate Office of the Company during office hours from the date of the Public Announcement.

DETAILS OF THE ESCROW ACCOUNT AND THE AMOUNT DEPOSITED THEREIN

The total fund requirement for the Offer (assuming full acceptance) is Rs.1,66,93,800/- (Rupees One Crore Sixty-Six Lakhs Ninety-Three Thousand Eight Hundred only).
In accordance with the Exit Circular, the Promoter and Independent Valuer has entered into an Escrow Agreement dated April 22, 2026 with State Bank of India, constituted under the State Bank of India Act, 1955 having its Central Office at Nariman Point, Mumbai and amongst other places and branch at SME Branch, Howrah West Bengal (**"Escrow Bank"**) in terms of which the Offering Promoter has opened Escrow Account with the Escrow Bank. The Offering Promoter has also deposited Rs.1,70,000/- (Rupees One Lakh Seventy Thousand only) being more than 1% of the total consideration payable to the Escrow Account on April 22, 2026.
Further, the Offering Promoter has provided a bank guarantee dated April 21, 2026 (**"Bank Guarantee"**) in favour of NSE for an aggregate amount of Rs.1,70,00,000/- (Rupees One Crore Seventy Lakhs only) being more than 100% of the Total Consideration payable under the Exit Offer from State Bank of India, constituted under the State Bank of India Act, 1955 having its Central Office at Nariman Point, Mumbai and amongst other places and branch at SME Branch, Howrah West Bengal. The said Bank Guarantee shall be valid upto May 27, 2027 i.e. more than 1 (One) year from the date of closure of Exit Offer Period.

TIMETABLE FOR THE EXIT OFFER

ACTIVITY	DATE	DAY
EXIT OFFER OPENING DATE (10.00 A.M.)	May 04, 2026	Monday
EXIT OFFER CLOSING DATE (5.00 P.M.)	May 15, 2026	Friday
LAST DATE FOR PAYMENT OF CONSIDERATION FOR PAYMENT OF SHARES ACQUIRED UNDER EXIT OFFER	May 22, 2026	Friday

A letter inviting the Public Shareholders to tender their Shares (**"Offer Letter"**) containing the necessary forms and detailed instructions for submitting the application form has been dispatched to the Public Shareholders on April 28, 2026. In case of non-receipt of the Letter of Offer, such shareholders of the Company may download the same from Merchant Banker's website i.e., http://www.intelligentgroup.org.in/. The Public Shareholders who holds Equity Shares of the Company and wish to tender their Equity Share(s) pursuant to the Exit Offer will be required to submit the duly completed Form of Acceptance cum acknowledgement, along with necessary documents as may be specified in the Offer Letter, to the IMMPL at address YMCA Building, 2nd Floor, 25, Jawaharlal Nehru Road, Kolkata - 700 087, Tel. No: +91-33-4065-6289, E-mail: info@intelligentgroup.org.in/, amit@intelligentgroup.org.in, either by hand delivery or by registered post/ speed post/ courier, at their own risk, between 10.00 A.M. & 5.00 P.M. on any working day during the Offer Period, so as to reach on or before exit offer closing date i.e. May 15, 2026.

PROCEDURE FOR SETTLEMENT

The payment for Equity Shares accepted under the Exit Offer will be made within fifteen (15) working days from the date of closure of Exit Offer by way of pay order/demand draft/ RTGS/NEFT or any other permitted electronic mode of transfer. In case of joint holders, payments will be made in the name of the first holder.

PROCEDURE FOR ACCORDING CONSENT TO REMAIN AS SHAREHOLDERS

Public Shareholders who do not want to tender their Equity Shares during the Exit Offer Period and the Exit Window Period and are willing to remain as shareholder of the Company may submit an undertaking annexed to the Offer Letter.

DECLARATION BY ACQUIRER

The Acquirer undertakes that He shall acquire the Shares of the Public Shareholders, who have not offered their Shares under Exit Offer Period, up to a period of one year from the completion of offer at the same price determined by the Independent Valuer (**Exit Window Period**). The procedure for tendering the Shares during Exit Window Period shall be same except the payment of consideration, which shall be released on a monthly basis i.e., within maximum 15 working days of the end of the relevant calendar month in which Shares have been validly tendered by the Public Shareholders (**"Monthly Payment Cycle"**).
The Acquirer shall certify to the satisfaction of NSE that appropriate procedure has been followed for providing exit to the public shareholders of the Company. Subsequently, the NSE upon satisfaction shall remove the Company from DB.

This Reminder PA is issued by for and on behalf of the Promoter
Sd/-
(Anirban Nath)
Acquirer - Member of Promoter and Promoter group of Crown Leasing and Finance Limited

Date: May 12, 2026
Place: Kolkata